NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1255/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES:

Swift Solution MSC SDN Bhd.

V/s.

Versatile Process Control Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

For Respondent

Prateck Pai

Viray Parith

ilb

Keystone

For Petitioners

V.J. Parikh

CP No.1255/+I&BP/NCLT/MB/MAH/2017

On the objections raised by the Corporate Debtor in respect to completion of work, the Petitioner side has placed a clarification letter by the end user concerning handing over and completion of project by 17.1.2015, the same not having come with affidavit, the Petitioner is hereby directed to file the same along with the Affidavit.

List this matter on 4.1.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)